

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:3677

ANSWERED ON:23.08.2004

AMENDMENTS TO EIA AND CRZ NOTIFICATIONS

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Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Union Government has made certain amendments in the Environment Impact Assessment (EIA) and Coastal Regulation Zone (CRZ) Notifications and has issued afresh notifications recently in the month of July, 2004;
- (b) if so, the salient features thereof and the reasons therefor;
- (c) the kind and names of projects to be covered thereunder;
- (d) the extent to which the amendments are to clear the pending projects;
- (e) whether construction not completed upto plinth level shall require clearance under the new notification of EIA;
- (f) if so, the details thereof; and
- (g) the other steps taken/proposed to be taken to control pollution from various waste sources viz. industrial, domestic, biomedical, settlement colonies and hospitals etc.?

Answer

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA)

- (a) and (b) Concerned about the continuing pollution of the rivers and water bodies by release of untreated sewage and effluents from industrial estates, the Central Government has issued a Notification on 7th July, 2004 so as to bring new construction projects and new industrial estates with prescribed threshold levels within the purview of Environmental Impact Assessment Notification, 1994.
- (c) The Notification issued on 7-7-2004, would inter-alia cover new construction projects relating to construction of new townships, industrial townships, settlement colonies, commercial complexes, hotel complexes, hospitals, office complexes for 1,000 persons and above or discharging sewage of 50,000 litres per day and above or with an investment of Rs. 50 crores and above and new industrial estates having an area of 50 hectares and above and the industrial estates irrespective of area if their pollution potential is high.
- (d) The amendment dated 7th July, 2004 is not intended for clearance of the pending projects.
- (e) and (f) New construction projects which were undertaken without obtaining the clearance required under this Notification, and where construction work has not come up to the plinth level, shall require clearance under this Notification with effect from 7th July, 2004 i.e., date of its publication.
- (g) Some of the other important steps taken/proposed to be taken by the Government to control pollution from various waste sources are as follows:-
 - (i) Enactment of legislations and framing of rules for control of pollution and management and handling of hazardous wastes.
 - (ii) Notification of emission standards for industries and their enforcement.
 - (iii) Notification of general ambient air and water quality standards and their enforcement.
 - (iv) Setting up of Treatment, Storage and Disposal Facilities (TSDFs) for hazardous waste.
 - (v) Institutional strengthening and capacity building.